

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

(This the **15<sup>th</sup>** Day of **October**, 2020)

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**  
**Hon'ble Mr. Devendra Chaudhry, Member (Administrative)**

**MA No.220/1041/2020 (Withdrawal Application)**

**In**  
**Original Application No.330/292/2018**

Smt. Manorama Devi aged about 50 years wife of late Jagdish Singh R/o NaiBastiRavidas Nagar Bijnor, District Bijnor.

..... **Applicant**

**By Advocate:Shri B.N. Singh**

**Versus**

1. Union of India Through its Secretary Ministry of Communication and Information Technology Department of Post DakBhawan, New Delhi.
2. The Supdt. of Post Offices, Bijnor Division, Bijnor.
3. The Chief Post Master General, U.P. Circle Lucknow.

..... **Respondents**

**By Advocate: Shri Jai Singh**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**

We have joined this Division Bench online through Video Conferencing.

2. Shri B.N. Singh, learned counsel for applicant and Shri Jai Singh, learned counsel for the respondents, both are present in court.
3. By means of MA no. No.1041 of 2020, learned counsel for the applicant has prayed that he may be permitted to withdraw this OA.
4. Learned counsel for the respondents has no objection against the prayer for withdrawal of this OA.
5. Accordingly, the MA No. 1041 of 2020 is allowed and the instant OA is dismissed as withdrawn.
6. Hon'ble Shri Devendra Chaudhry, Member (Administrative) has consented to this order during Video Conferencing.

**(Devendra Chaudhry)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

**/M.M/**